The Indian Partnership (Andhra Pradesh Amendment) Act, 1994

Act 27 of 1994

Keyword(s):
Central Act Amendment, Indian Partnership Act, 1932

ACT No. 27 OF 1994.

[22nd December, 1994.]

AN ACT FURTHER TO AMEND THE INDIAN PARTNERSHIP ACT, 1932 IN ITS APPLICATION TO THE STATE OF ANDHRA PRADESH.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Short title. Indian Partnership (Andhra Pradesh Amendment) Act, 1994.

(2) It extends to the whole of the State of Andhra Pradesh.

*Received the assent of the Governor on the 20th December, 1994. For Statement of objects and Reasons, please see Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 28th December, 1993 at Page 4.
(3) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette, appoint.

Amendment of section 71, Central Act 9 of 1932.

2. In the Indian Partnership Act, 1932 as in force in the State of Andhra Pradesh (hereinafter referred to as the principal Act) in section 71, in sub-section(1), after the proviso, the following proviso shall be added, namely:

"Provided further that the fees payable under this Act, shall be collected in the form of Court fee stamps which shall be affixed to the documents sent to the Registrar of Firms."

Substitution of new schedule for Schedule I.

3. For Schedule I to the principal Act, the following schedule shall be substituted, namely:

"SCHEDULE - I

MAXIMUM FEES

(See sub-section (1) of section 71)

<table>
<thead>
<tr>
<th>No.</th>
<th>Document or act in respect of which the fee is payable</th>
<th>Maximum fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
</tr>
<tr>
<td>1</td>
<td>Statement under section 58. for each partner</td>
<td>₹. 100/-</td>
</tr>
<tr>
<td>2</td>
<td>Statement under section 60.</td>
<td>₹. 100/-</td>
</tr>
<tr>
<td>3</td>
<td>Intimation under section 61.</td>
<td>₹. 100/-</td>
</tr>
<tr>
<td>4</td>
<td>Intimation under section 62.</td>
<td>₹. 100/-</td>
</tr>
<tr>
<td>5</td>
<td>Notice under section 63.</td>
<td>₹. 100/-</td>
</tr>
</tbody>
</table>
6. Application under section 64. ₹ 100/-

7. Inspection of the Register of Firms under sub-section (1) of section 66. For inspecting the entry of each firm in the Register. ₹ 20/-

8. Inspection of documents relating to a firm under sub-section (2) of section 66. For each inspection of all documents relating to one single firm. ₹ 20/-

9. Copies from the Register of Firms. For each hundred words or part thereof. ₹ 4/-

K. SATYANARAYANA MURTHY,
Secretary to Government,
Legislative Affairs,
Law Department.